

ITEM NO.48

COURT NO.8

SECTION XI-A

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 20103/2024

[Arising out of impugned final judgment and order dated 10-10-2023 in WA No. 1181/2023 passed by the High Court of Orissa at Cuttack]

STATE OF ODISHA & ORS.

Petitioner(s)

VERSUS

RAMESH CHANDRA BHATTA

Respondent(s)

(IA No. 183828/2024 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

WITH

SLP(C) No. 25495/2024 (XI-A)

(IA No. 229602/2024 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

SLP(C) No. 20189/2024 (XI-A)

(IA No. 187315/2024 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

SLP(C) No. 20105/2024 (XI-A)

(IA No. 184178/2024 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

SLP(C) No. 22019/2024 (XI-A)

(IA No. 195363/2024 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

SLP(C) No. 22020/2024 (XI-A)

(IA No. 200756/2024 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Diary No(s). 487/2025 (XII-A)

(IA No. 52140/2025 - CONDONATION OF DELAY IN FILING)

Date : 15-07-2025 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SUDHANSHU DHULIA

HON'BLE MR. JUSTICE ARAVIND KUMAR

For Petitioner(s) : Mr. Subhasish Mohanty, AOR
Ms.Bisakha Raghuram, Adv.
Mr.Dinesh Bhadur Singh, Adv.

Mr. Rajiv Agnihotri, Adv.

Mr. Shibashish Misra, AOR

Mr. Niranjan Sahu, AOR

For Respondent(s) : Mr. Kedar Nath Tripathy, AOR

Ms. Vidushi Garg, AOR

Mr. Anirudh Sangneria, AOR

Ms. Renuka Sahu, AOR

Mr. Shivam Singh, Adv.

UPON hearing the counsel the Court made the following
O R D E R

SLP(C)Nos. 20103/2024, 20189/2024, 20105/2024, 22019/2024,
22020/2024, & Diary No(s). 487/2025

Delay condoned.

These matters are squarely covered by the decision made in the judgment in the case of State of Odisha & Ors. Vs. Sudhansu Sekhar Jena passed by this Court on 25.02.2024 in Civil appeal @ SLP(C)No.2146/2024 & etc., reported in 2025 INSC 259.

Accordingly, these matters are disposed of on the same conditions and directions as passed in the aforesaid judgment.

Pending application(s), if any, shall also stand disposed of.

SLP(C) No. 25495/2024

De-tag.

(NIRMALA NEGI)
ASTT. REGISTRAR-cum-PS

(RENU BALA GAMBHIR)
ASSISTANT REGISTRAR